

GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE & EMPOWERMENT
RAJYA SABHA
UNSTARRED QUESTION NO -458
ANSWERED ON – 03/12/2025

IMPLEMENTATION OF THE PROHIBITION OF EMPLOYMENT AS MANUAL SCAVENGERS AND THEIR REHABILITATION ACT, 2013

458. SHRI MUKUL BALKRISHNA WASNIK

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:-

- (a) the salient provisions of “The Prohibition of Employment as Manual Scavengers and their Rehabilitation Act, 2013”;
- (b) the number of cases registered for violating the provisions of this Act, State-wise;
- (c) the number of persons prosecuted and the conviction rate under this Act during the last five years, State-wise and year-wise; and
- (d) the amount of compensation paid for deaths and for disabilities resulting from sewer work during the last five years?

ANSWER

THE MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT

(SHRI RAMDAS ATHAWALE)

(a) The salient provisions of the Prohibition of Employment as Manual Scavengers and their Rehabilitation Act, 2013 (MS Act, 2013) are as under:-

- Section 5 : prohibition of insanitary latrines and employment and engagement of manual scavengers.
- Section 6 : Contract, agreement, etc., executed before the date of commencement of this Act engaging a person for manual scavenging, to be void.
- Section 7 : Prohibition of persons from engagement or employment for hazardous cleaning of sewers and septic tanks.
- Section 8 : Penalty for contravention of Section 5 or Section 6.
- Section 9 : Penalty for contravention of Section 7.
- Section 11 : Survey of manual scavengers in urban areas by Municipalities.
- Section 13: Rehabilitation of persons identified as manual scavengers in urban areas by Municipalities.
- Section 14 : Survey of manual scavengers in rural areas by Panchayats.
- Section 16 : Rehabilitation of persons identified as manual scavengers in urban areas by a Panchayat.
- Section 24 & 25 : Constitution and functions of Vigilance Committee.
- Section 26 & 27 : Constitution and functions of State Monitoring Committee.
- Section 29 and 30 : Constitution and functions of Central Monitoring Committee.
- Section 31 : Functions of National Commission for Safai Karamcharis
- Section 33 : Duty of local authorities and other agencies to use modern technology for cleaning of sewers, etc.

(b) & (c) Cases are registered by the State Governments for engagement or employment of persons for hazardous cleaning of sewer and septic tanks and for engagement of manual scavenging. It is reported that 146 FIRs have been lodged during last five years in the cases where deaths occurred due to hazardous cleaning.

(d) Full compensation of Rs.10 lakh each has been paid in 223 death cases and Rs.30 lakh each in 40 death cases in the last five years.

No incident of disability has been reported by the States/UTs.
